

ITEM NO.17

COURT NO.1

SECTION III

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).4235/2014

BOARD OF CONTROL FOR CRICKET & ORS.

Appellant(s)

VERSUS

CRICKET ASSOCIATION OF BIHAR & ORS.

Respondent(s)

([ONLY I.A. NO. 49930 OF 2020 (APPLICATION FOR DIRECTION) IN CIVIL APPEAL NO. 4235 OF 2014 IS LISTED]  
IA No.49930/2020 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 21-07-2022 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE KRISHNA MURARI  
HON'BLE MS. JUSTICE HIMA KOHLI

Amicus Curiae(s) Mr. Sridhar Potaraju, Adv.  
Mr. Vikas Shukla, Adv.  
Ms. Sindoorra, Adv.  
Ms. Shiwani Tushir, Adv.  
Mr. Rajat Srivastava, Adv.

For Appellant(s) Mr. Tushar Mehta, SG  
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Mr. Abhinav Mukherji, Adv.  
Mr. Kanu Agarwal, Adv.  
Ms. Akanksha Mehra, Adv.  
Mr. Lakshay Saini, Adv.  
For M/S. Lawyer S Knit & Co, AOR  
  
Mr. Senthil Jagadeesan, AOR  
  
Mr. Abhishek Singh, AOR

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Ms. Ria Sachthey, Adv.

Mr. Chetanya Singh, Adv.

Ms. Rubina Jawed, Adv.

Mr. Rajeet Bharti, Adv.

Ms. Vijay Laxmi, Adv.

Mr. Umang Tripathi, Adv.

Ms. Celeste Agarwal, Adv.

Mr. Mohan B.Agarwal, Adv.

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**Mr. Sarvesh Singh, AOR**

**Mr. Chirag M. Shroff, AOR**

**Respondent-in-person**

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**Dr. Sumit Kumar, Adv.**  
**Mr. Sumit Kumar, Adv.**  
**Mr. Hemant Kumar Sunny, Adv.**  
**Mr. Keshav B., Adv.**  
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**Ms. Purnima Krishna, AOR**

**Mr. Samir Ali Khan, AOR**

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Mr. Deeptakirti Verma, AOR  
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Mr. P. V. Yogeswaran, AOR  
Mr. Rabin Majumder, AOR  
Mr. Rauf Rahim, AOR  
Mr. Aditya Verma, AOR  
Mr. M. P. Devanath, AOR  
Mr. Satya Sabharwal, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Vide order dated 17.01.2019, this Court had appointed Hon'ble Mr.Pamidighantam Sri Narasimha (who has since been elevated to the Bench) as an *Amicus Curiae* in the matter.
2. Vide order dated 10.04.2019, Mr. Sridhar Potaraju, learned counsel was directed to assist the learned *Amicus Curiae* in the matter.
3. Having heard learned Senior counsel appearing on behalf

of the parties, we appoint Mr.Maninder Singh, Senior Advocate as an *Amicus Curiae* to assist the Court.

4. The Registry is directed to furnish copies of the relevant record of the instant matter to the learned *Amicus Curiae*.

5. List the matter after one week.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(R.S. NARAYANAN)  
COURT MASTER (NSH)